
(2022) 08 NCLT CK 0041

In the National Company Law Tribunal

Case No : CA No. 1143/19 & IA No. 965/20, 642/2022 & 1002/2022 In CP (IB)
No. 161/Chd/Hry/2018

Allahabad Bank

APPELLANT

Vs

Skyhigh Infraland Pvt. Ltd

RESPONDENT

Date of Decision : 29-08-2022

Acts Referred:

National Company Law Tribunal Rules, 2016 — Rule 11

Citation : (2022) 08 NCLT CK 0041

Hon'ble Judges : Harnam Singh Thakur, Member (J); Subrata Kumar Dash, Member (T)

Bench : Division Bench

Advocate : G S Sarin, Swati Saluja

Final Decision : Disposed Of

Judgement

CA No.1143/2019

Written submissions have been filed vide Diary No.01334/2 dated 18.08.2022. The same is taken on record. List the matter on 20.10.2022 for arguments.

IA No.965/2020

On the last date of hearing, the learned counsel for the applicant has sought time to take instructions for withdrawal of the present application. But none appeared on behalf of the applicant today. It is stated by learned counsel for the respondent-RP that the present application is rendered infructuous in view of the judgement of Hon'ble Supreme Court in the case of Ghanashyam Mishra & Sons (P). Ltd. Vs. Edelweiss Asset Reconstruction Co. Ltd. In Civil Appeal Nos.8129 of 2019 & 1550 to 1554 of 2021 dated 13.04.2021. Accordingly, IA No.965/2020 is treated on infructuous and disposed of.

IA No.642/2022

The present application has been filed by the Resolution Professional under Rule

11 of the NCLT Rules, 2016 to place on record the 5th Progress Report for the period 01.04.2022 to 31.05.2022. The same is taken on record subject to just exceptions. Thus, IA No.642/2022 is allowed and disposed of accordingly.

IA No.1002/2022

The present application has been filed by the Resolution Professional under Rule 11 of the NCLT Rules, 2016 to place on record the 6th Progress Report for the period 01.06.2022 to 31.07.2022. The same is taken on record subject to just exceptions. Thus, IA No.1002/2022 is allowed and disposed of accordingly.